

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 307
IA - 678/2024
In
IB-464(ND)2023

IN THE MATTER OF:

Divya Gupta

.....APPLICANT/PETITIONER

Vs

RBL Bank Ltd.

.....RESPONDENT

SECTION

U/s 94 of IBC, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Akshay Goel and Harsh Jadon, Advs

For the Respondent : Mr. Namit Suri, Adv with CS Ravi.

For the RP : Mr. Atul Bhatia a/w Shivani Chandra

HYBRID HEARING (PHYSICAL & VC)

ORDER

The Learned Counsel appearing for the Resolution Professional seeks an adjournment. We may note that on 25.04.2024, also an adjournment was sought by the Learned Counsel appearing for the Resolution Professional. We direct the Resolution Professional to appear either physically or through VC on the next date of hearing.

List the matter on **22.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**